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## **REFERENCE TO THE CLOSING DOWN** OF THE STANDARD MOTORS

Taxation Laws

SHRI T. V. ANANDAN (Tamil Nadu) : I am very glad that the Minister of Industrial Development and Internal Trade is here a 1 hough the Deputy Minister is going awa; now. I am raising the question about the Mandard Motors. Itissituatedin Vandalur in the State of Tamil Nadu. The Stam ard Motors is closed from the month of May this year. Four thousand workers ate out of job and their families suffer tod;, y. A committee was appointed, the committee headed by Mr. Verghese, a former Chief Secretary to the Tamil Nadu Go\ernment, and the report of that committet nas been submitted to the Centre in the second week of this month. But the C< ntre has not vet taken a decision on it. because, yesterday, it nas been stated in the Tamil Nadu Legislature that the Governme it there is awaiting the decision of the C ntre. They have also given three altei native suggestions to choose one among them. The Centre may take over the factory an I run it as a public sector project or it may be a joint venture of the State and the Cmtre or the Centre may permit the State to run it in collaboration with the private sector. As I said, the decision has not vet been given by the Centre, and 4,000 families continue to suffer today. Why no i uterests is shown by the Centre in this matter? Is it because the State of Tamil N du is 1,300 miles away from Delhi that the Centre is not interested in the welfare of those people there, or is it due to the fact iliat the centre is so much em-boldened by the support of the 25 M.Ps. belonging to the DMK. Party that it thinks it can always remain in power and can afford to delay a decision on this issue? The Ojues ion of these 4,000 families should be taken in hand immediatley and the decision of the Centre conveyed to the State Go eminent immediatley.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE SHRI DINESH SINGH) : May I say that there is no delay on the part of the Cent al Government. As soon as that report was received, it has been sent to the Gc rernment of Tamil Nadu. Their views aw awaited, and as soon as we get the views, of the Tamil Nadu Government, we shall consider the matter further. Besides hat, we understand that the owners o' the factory are willing to reopen the factory and take back all the labour, and there was been some discussion between the owners and the Secretary

of Industries of the Tamil Nadu Government, and with their co-operation there should be no reason why the factory should not be opened immediately.

### THE TAXATION LAWS (AMEND-MENT) BILL, 1970

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : Sir, I beg to move :

"That the Bill further to amend the Income-tax Act, 1961, the Wealth-tax  $^{Act}$ >  $^{J}957$ > th<sup>e</sup> Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964, as passed by the Lok Sabha, be taken into consideration."

Sir, at this stage I do not wish to take much time of the House and I would like to finish my introductory remarks before the House rise\* for lunch, but in this limited time at my disposal I would like to draw the attention of the House to a few salient points that may be considered by the hon. Members when they debate and consider this measure. We all know that these measures are not wholly meant for collection of revenue for the Government. They seek to achieve many more things also, like our economic and social objective! of equality, levelling the income ratic and also obtaining social and economic justice as far as it is possible within th< purview of the taxation laws. Because of this all these laws have become *at* a matter of necessity a little more com' plicated than they should be. Therefore our attempt in this particular amending I Act is to simplify the taxation structure the assessment procedure, etc. as far af possible. We have also taken into account while drafting this Bill the detailed recommendations that were made by the Administrative Reforms Commission, th< Bhootalingam Committee on streamlinin; 1 of taxation procedure and the variou; Reports of the Public Accounts Committee. They have made very valuable suggestions regarding taxation matters and we have taken all these into accoun while framing the provisions of this Bill After this Bill was drafted it was publishec in the Gazette of India and it was wide! publicised to elicit public opinion. W did receive a lot of suggestions and materu from various quarters. After that, being money Bill, it was referred to a selet Committee of the Lok Sabha. The selee

immittee of the Lok Sabha also made cer-iin very important changes in the matter rid whatever was left out was completed hen a few of the important amendments loved by hon. Members were accepted 1 the Lok Sabha to make this Bill as smplete and as effective as possible. s I indicated, the first intention in amen-ing the-e laws is to provide a simplified ixation law and secondly, to plug the loopoles, wherever there was a change of eva-on or even legal avoidance, as effectively s possible and in doing so we have con-dered, as I said, the Reports of the Public counts Committee, the Bhootalingam ommittee and the Administrative Re-irms Commission. We have also taken ito account the difficulties that the small isessees face. As hon. Members know lly a half per cent of our population

touched by these direct taxes; not even le per cent of our populaon is paying these direct taxes, 'nly such a small section of the jpulation is concerned with these laws nt all the same it is one of the most im->rtant sources of Government revenue. fe do not want that the small assessees, ie fixed income group assessees who have

pay some tax to the Government should : put to difficulty. Therefore we have ivised a procedure by which .

SHRI BHUPESH GUPTA (West Ben-il) : How many pay wealth tax?

SHRI VIDYA CHARAN SHUKLA : I ill give you all that when I reply to the sbate if you raise all your points.

SHRI BHUPESH GUPTA : You only y how many pay wealth tax.

#### SHRI VIDYA CHARAN SHUKLA:

r, I was saying that with regard to the lall taxpayers we have in this measure troduced a system of summary assessment hich is a little different from the existing ocedure. Under the existing procedure a tax-payer's return is accepted by the icome-tax Officer as correct and factual en he would immediately accept the turns filed by the assessee and issue a mand according to the assessment order it in fact this really did not happen, fact, this happened very rarely. In >st of the cases the books had to be lied for, the assessee had to be called for planation and in many cases where ;y happened to be fixed income group >ple like scientists and others who did

not maintain regular books of accounts, they were put to a lot of difficulty. Here we have made a provision for summary assessment under which the Income-tax Officer would be taking the return filed by the assessee, examine it properly and then pass an assessment order. the Income-tax If Officer wants to raise the tax liability on the assessee and the assessee wants a hearing before the ITO then the assessee wil! have the right to approach the ITO and say that the assessment made by the ITO is not correct and that he would like to present before him the facts as they are. Then the assessee will be able to get a hearing from the ITO and then the assessment will be completed. Of course, there are, as the House knows, various other channels to which he can go in appeal later on, but here we expect in most of the cases that it will be settled at the level of the ITO. In the summary assessment we also saw that there was a danger that in case of some fraudulent i collusion, there could be heavy underassessments made. In the Bill as it came from the Select Committee there was no power given to the Government to reopen such cases, but in the Bill as it has come before this House, the Government have taken such powers in their hands. In case they feel that the assessment of the assessee, for instance of a big business house, has not been completely fair or it has not been in accordance with the facts of the case, then the Government would have the power, the ITO will have the power to reopen the assessment completed under the summary assessment procedure, call for the facts or take the books into account and also increase the tax liability. In the existing Act it is actually provided under sections 147 and 148 of the Income-tax Act that individual cases could be reopened. It was argued in the other House that the Government should not have this fresh power of reopening the cases, but we know that under sections 147 and 148 there has been a plethora of case-laws. The Supreme Court and High Courts have given all kinds of judgements which have made the reopening of cases completely difficult, particualrly in the cases of bigger assessees who can afford very expensive tax advisers, who can afford to go to High Courts and the Supreme Court. We have found it in actual practice to be very difficult and rather impracticable to utilise the provisions of these sections and to reopen cases, and therefore we thought we should have simple powers and effective powers to reopen wherever we find that there has been undoubtedly

collusion md there has been w"ong assessment or mder-assessment of any particular asse see who really owes a big tax liability o who has been underassessed something else. So, this power has also been take) by the Government under this Bill. There was understandably a great deal of o >position from the Jan Sangh and the S vatantra Party to this provision, but the < *ntire* House was behind this amendmej t which was accepted by the Government. I suppose this is a great improvem\* nt on the existing provisions of the Act.

Now, Sir, another new provision that we have .dded in this Bill and which is a com >letely new concept as far as In han dii ;ct taxation goes is the amortisa tion of p eliminary expenses. This will benefit nev and up-coming entrepreneurs. We want to encourage the new class of entreprent urs springing up in the country. We have ; Iso provided for amortisation in certain in lustries like mining, etc. Here also we have taken care to exclude foreign companie:^ and even such domestic foreign companies which are widely held by Indi still they ans but are registered outside. So, havetakencare to exclude foreign we companies altogether from the benefits that we want to give under this Bill, so that no new tax either to stabilise themselves here to furtherspr^ad theiractivitiesin or thiscountry. We only >/ant that the Indian companies and the new-coming entreprenurs should be able o make use of this. This will of course bt subject to the Monopolies Act and the C >mpanie.~> Act and other things. Subject to that, this will be a great help to the new-coming and up-coming industrialists.

There ire many other provisions that have been made in the Bill, but rather than sayii g anything on them now I would Teserve n y comments...

SHRI A. D. MANI (Madhya Pradesh) : May I ask you to throw some light on the provision relating to donations because they have fixed the limit as Rs. 200,000? I want y >u to give some information on that.

SHRI VTDYA GHARAN SHUKLA : As far as donation is concerned, I do not think we have done anything new in this Bill. SHRI BHUPESH GUPTA : The debate will be useful at least il you give one or two facts beforehand. For example, I want to know how many people today are paying wealth tax compared to those who were paying at the commencement of the Wealth Tax Act.

SHRI VIDYA GHARAN SHUKLA : I do not have the figure at present with me but in the course of one hour or during lunch time I shall get the figures for the hon. Member. I do not think it runs to more than a few thousand people.

SHRI A. D. MANI : Will you refer to donations?

SHRI BHUPESH GUPTA : It wil be quite an interesting disclosure. I wan' to have the figure from you before I speak

SHRI VIDYA GHARAN SHUKLA It is nearly 1 o'clock now. I would sa) that this is a great improvement on th< present taxation laws and this we havi brought forward before this hon. HouSi in order not only to achieve our socja and economic objectives but also to niak it easier for the smaller assesses to pa; their taxes in a regular and proper manne and eliminate any chances of harassment Therefore, I hope the House will. . .

SHRI BHUPESH GUPTA : One question. Now that you are passing this BL with some social objectives, is there an arrangement in respect of the members 0 the Council of Ministers to explain t them to the provisions of the Act and als appoint someone who would remind then month after month that they have to ft! their returns?

SHRI VIDYA CHARAN SHUKLA I hope the hon. Member does not want u to discriminate against the Ministers hope you do not want us to discriminatio: against the Ministers as far as xhe taxatio law goes. We want to treat them as ordinar taxpayers and ordinary assesses. The will be, I assure the House, treated accoi ding to the law as it is.

SHRI BHUPESH GUPTA : One se cond. My friend is very good. He says h wants to treat the Ministers.

MR. DEPUTY CHAIRMAN : Withou any favour, without any discriminatioi

SHRI BHUPESH GUPTA: But readin: the newspaper report we gather thatin, the matter of avoidance and evasion of tax they belong to a separate category. SHRI VIDYA GHANRAN SHUKLA : The very fact of the newspaper report would show that all the hon. Ministers are being treated as ordinary assessees. No special concessions has been shown to anybody.

The question was proposed.

MR. DEPUTY CHAIRMAN : We vill continue the discussion after lunch iour. Meanwhile we have got a statement.

# .TATEMENT BY MINISTER CONTRA-CTING CERTAIN REMARK MADE BY SHRI RAJNARAIN

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND SROADCASTING AND IN THE DE-PARTMENT OF COMMUNICATIONS SHRI I. K. GUJRAL) : With your perlission, Sir, I have noticed that in the .ajya Sabha proceedings of the 26th f this month the hon. Member, Shri Lajnarain, while speaking on the University iranta Commission report debate mentio-ed that I got pressurised Shri Salwan of alwan College, Delhi, about the appoint-lent of Principal. I would like to submit iat his imformation is untrue.

MR. DEPUTY CHAIRMAN : The louse stands adjourned till 2 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at wo of the clock, MR. DEPUTY CHAIRMAN 1 the Chair.

# HE TAXATION LAWS (AMEND. MENT) BILL, 1970—contd.

SHRI R.T. PARTHASARATHY (Tamil Fadu) : Mr. Deputy Chairman, Sir, I se to make a few observations on the 'axation Laws (Amendment) BiiJ of 1970, artly welcoming some of its provisions ad partly submitting *to* you that *some of* s provisions have been begun from *the* rong end. They are not constructive by ny manner or means though I would te to say that this Bill could have been nproved by and large if the Government ought it fit to make all the provisions 1 ceptable to the Opposition as well.

Sir, I would like to make an initial comment, that the income-tax law, along with the wealth tax, the gift tax and the companies' profits (surtax) laws that are in I existence today, is vexatious. It might I be a very hard term to describe it as vexatious. But I have good reasons to I make my submission to you and through you to the honourable House because I feel that the principles of public finance and taxation are honoured in their breach by this Government on diverse grounds. While that remains the saddest chapter of the financial our country, my complaint history of against this Government is that they have not come forward to remove the existing ills in the tax law and the other allied laws. The hon. Minister while initiating this debate this morning made a reference that all the assessees will be treated on a par with the Ministers with reference to the application of the income-tax law. May I respectfully ask the Government whether the same concession that was shown to an hon. Minister who has submitted his return after a 51-month I delay will be extended to all the citizens and assessees of this country? Why has this Minister with 51 months' delay been given that exemption and what are the special reasons? Will the hon. Minister be prepared to place them on the Table of the House ? That is why I say that the Government has been adopting double standards, one for the ordinary citizens and another for those who are Ministers and patrons of the Government. And with this, I leave that remark.

Sir, a little while ago, I described these four laws as vexatious because they do not correspond to the norms on which the principles of public finance should operate. The salutory principles of taxation should be that (1) it ought not to be vexatious; (a) the cost of collection of these direct taxes should not he high as compared to the returns; (3) it should not be penal; and (4) it should not throttle the development programme. And my submission to you is that *in* all these four respects, the income-tax law that is in in existence today and even the amendment of the income-tax law that has been placed before the House today, have acted adversely to the public interest, not corresponding to these four norms on which all the democratic nations of the world have based their tax laws.

Sir, it appears to me that the Finance Minister, in bringing forward this law, wants to follow the principle evolved from